

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 6.5.04

Parties are absent on call. No steps taken by the applicant to file any rejoinder even after a notice of special chance. It is presumed that he has no rejoinder to file. Pleadings are therefore deemed to be completed.

Lest the matter before Bench for final hearing on its own.

Done
6/5/04
REGISTRAR

For adjournment and hearing.

Bench

My
16/11/04

For adjournment and hearing.

(P.H.)

Bench

My
10/12/04

for hearing.

(P.H.)

Bench

My
4/1/05

Order dated : 5.1.05

None appears for the applicant nor the applicant is present in person. However, Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel and Mr. T.Dash, Ld. Government Advocate are present.

As the applicant/his counsel is absent without notice, the matter is disposed of being not pressed.

Send copies to the parties.

MEMBER (JUDICIAL)

VICE-CHAIRMAN

Order dated- 16/2/05

Heard Mr. N. R. Rout
on M.A. No. 20/05.

Having heard the M.A., the same is dismissed with liberty to the Ld. Counsel for the applicant, to file better one.

Member (J)

Vice-Chairman